

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF**M/s PD Advisory Services LLP**

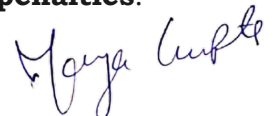
1.	NAME OF CORPORATE DEBTOR	PD Advisory Services LLP
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	18/12/2014
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies-Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	AAD-0771
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Green Desks 404, Vishal Bhawan, 95 Nehru Place Delhi -110019 (Closed since Oct. 21, 2019)
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	18/04/2020 (With the extended period due to COVID 19, the period of CIRP expired on June 22, 2020)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	4/09/2020 (Order uploaded at website on 7/09/2020)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	MAYA GUPTA Regn. No.: IBBI/IPA-002/IP-00363/ 2017-18/11061
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	R/o: 3685/7, Narang Colony, Tri Nagar, Delhi-110035 Mob No.: 7838777116 Email id: fcsmayagupta@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	C/o: Maya Gupta & Associates 701, Vikrant Tower No.4, Rajendra Place, New Delhi-110005 Mob: 7838777116 Email id: cirp.pdadvisory@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	4/10/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench, has ordered the commencement of Liquidation of the M/s **PD Advisory Services LLP** on **04/09/2020**.

The stakeholders of M/s **PD Advisory Services LLP** are hereby called upon to submit their claims with proof on or before **4/10/2020**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means

Submission of false or misleading proofs of claim shall attract penalties.



Maya Gupta

Liquidator in the matter of

M/s PD Advisory Services LLP

Date: 08.09.2020

Place: Delhi